

ITEM NO.5

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s).26323/2024

B.L. JAIN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.193150/2024-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Tripurari Ray, Adv.
Mr. Varun Thakur, Adv.
Mr. Ramkaran, Adv.
M/S. Varun Thakur & Associates, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 We are not inclined to entertain the petition under Article 32 of the Constitution.
- 3 The petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR